

ITEM NO.25

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).46916/2018

(Arising out of impugned final judgment and order dated 04-12-2017 in WC No.15864/2015 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

PETITIONER(S)

VERSUS

MOHD. ISLAM & ORS.

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.185440/2018-CONDONATION OF DELAY IN FILING and IA No.185442/2018-EXEMPTION FROM FILING O.T.)

Date : 11-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s)

Mr.S.R.Singh, Sr.Adv.

Mr.Ardhendumauli Kumar Prasad, AOR

Mr.Manoj Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Status quo, as it exists today, in relation to property in question shall be maintained by the parties until further orders.

(Ashok Raj Singh)
Court Master

(Chander Bala)
Court Master